

PREFACE

The Handbook is intended to serve as a guide for members of Lok Sabha on matters related to their work as parliamentarians.

2. The information contained in this publication is not exhaustive. It cannot be quoted as authoritative and hence, members are requested to cite and only rely upon provisions of the Constitution, the Rules of Procedure and Conduct of Business in Lok Sabha and Directions by the Speaker, Lok Sabha. In addition, members may also refer to rulings from the Chair, established conventions and practices, etc. which serve an important role in the conduct of parliamentary business.

3. References to rules at various places in this publication, unless the context otherwise requires, are references to the Rules of Procedure and Conduct of Business in Lok Sabha.

NEW DELHI

SECRETARY GENERAL